



भारतीय रिज़र्व बैंक

RESERVE BANK OF INDIA

[www.rbi.org.in](http://www.rbi.org.in)

RBI/2014-15/546

DCBR.CO.BPD .Cir No.25/14.01.062/2014-15

April 8, 2015

The Chief Executive Officer  
All Primary (Urban) Co-operative Banks/  
All State/Central Cooperative Banks(StCBs/DCCBs)

Dear Sir / Madam,

**Anti-Money Laundering (AML) / Combating of Financing of Terrorism (CFT) - Standards – UCBs/StCBs/DCCBs**

Please refer to our [circular UBD.BPD.\(AD\).Cir.No.1/14.01.062/2014-15 dated November 13, 2014](#) and [DCBR.CO.BPD\(AD\).Cir.No.2/14.01.062/2014-15 dated November 26, 2014](#) on risks arising from the deficiencies in AML / CFT regime of certain jurisdictions.

2. Financial Action Task Force (FATF) has updated its Statement on the subject and document 'Improving Global AML / CFT Compliance: on-going process' on February 27, 2015 (copy enclosed). The statement /document can be accessed from the following URL also :

<http://www.fatf-gafi.org/documents/documents/fatf-compliance-february-2015.html>

and

<http://www.fatf-gafi.org/documents/documents/public-statement-february-2015.html>

3. Primary (Urban) Co-operative Banks (UCBs)/DCCBs/StCBs are accordingly advised to consider the information contained in the enclosed statement. This, however, does not preclude banks from legitimate trade and business transactions with countries and jurisdictions mentioned in the statement.

Yours faithfully

(Scenta Joy)  
General Manager

सहकारी बैंक विनियमन विभाग, केंद्रीय कार्यालय, गारमेट हाऊस, पहली मंज़िल, डॉ. एनी बेसेंट मार्ग, वरली, मुंबई - 400018 भारत

फोन: 022 - 2493 9930 - 49; फ़ैक्स: 022 - 2497 4030 / 2492 0231; ई-मेल: [rbiubdco@rbi.org.in](mailto:rbiubdco@rbi.org.in)

Department of Cooperative Banking Regulation , Central Office, Garment House, 1<sup>st</sup> Floor, Dr. Annie Besant Road, Worli, Mumbai - 400018, India

Phone: 022 - 2493 9930 - 49; Fax: 022 - 2497 4030 / 2492 0231; E-mail: [rbiubdco@rbi.org.in](mailto:rbiubdco@rbi.org.in)

हिंदी आसान है, इसका प्रयोग बढ़ाइए।

चेतावनी: भारतीय रिज़र्व बैंक द्वारा ई-मेल, डाक, एसएमएस या फोन कॉल के जरिए किसी की भी व्यक्ति की जानकारी जैसे बैंक के खाते का ब्यौरा, पासवर्ड आदि नहीं मांगी जाती है। यह धन रखने या देने का प्रस्ताव भी नहीं करता है। ऐसे प्रस्तावों का किसी भी तरीके से जवाब मत दीजिए।

Caution: RBI never sends mails, SMSs or makes calls asking for personal information like bank account details, passwords, etc. It never keeps or offers funds to anyone. Please do not respond in any manner to such offers.



## **Improving Global AML / CFT Compliance : ongoing process - 27 February 2015**

**Paris, 27 February 2015** - As part of its ongoing review of compliance with the AML / CFT standards, the FATF has to date identified the following jurisdictions which have strategic AML / CFT deficiencies for which they have developed an action plan with the FATF. While the situations differ among each jurisdiction, each jurisdiction has provided a written high-level political commitment to address the identified deficiencies. The FATF welcomes these commitments. A large number of jurisdictions have not yet been reviewed by the FATF. The FATF continues to identify additional jurisdictions, on an ongoing basis, that pose a risk to the international financial system.

The FATF and the FATF-style regional bodies (FSRBs) will continue to work with the jurisdictions noted below and to report on the progress made in addressing the identified deficiencies. The FATF calls on these jurisdictions to complete the implementation of action plans expeditiously and within the proposed timeframes. The FATF will closely monitor the implementation of these action plans and encourages its members to consider the information presented below.

Afghanistan	Iraq	Sudan
Angola	Lao PDR	Syria
Guyana	Panama	Yemen
Indonesia	Papua New Guinea	

Jurisdiction not making sufficient progress

### **Uganda**

Jurisdictions no longer Subject to the FATF's On-Going AML / CFT Compliance Process

Albania	Namibia	Zimbabwe
Cambodia	Nicaragua	
Kuwait	Pakistan	

### **Afghanistan**

In June 2012, Afghanistan made a high-level political commitment to work with the FATF and APG to address its strategic AML / CFT deficiencies. However, the FATF has determined that certain strategic AML / CFT deficiencies remain. Afghanistan should continue to work on implementing its action plan to address its strategic AML / CFT deficiencies, including by: (1) adequately criminalising money laundering; (2) establishing and implementing an adequate legal framework for identifying, tracing and freezing terrorist assets; (3) implementing an adequate



AML / CFT supervisory and oversight programme for all financial sectors; (4) establishing and implementing adequate procedures for the confiscation of assets related to money laundering; and (5) establishing and implementing effective controls for cross-border cash transactions. The FATF encourages Afghanistan to address its remaining deficiencies and continue the process of implementing its action plan.

### **Angola**

In June 2010 and again in February 2013 in view of its revised action plan, Angola made a high-level political commitment to work with the FATF and ESAAMLG to address its strategic AML / CFT deficiencies. However the FATF has determined that a strategic AML / CFT deficiency remains. Angola should continue to work on implementing its action plan to address this deficiency by ensuring that appropriate laws and procedures are in place to provide mutual legal assistance. The FATF encourages Angola to address its remaining deficiency and continue the process of implementing its action plan.

### **Guyana**

In October 2014, Guyana made a high-level political commitment to work with the FATF and CFATF to address its strategic AML / CFT deficiencies. However, the FATF has determined that certain strategic deficiencies remain. Guyana should continue to work on implementing its action plan to address these deficiencies, including by: (1) adequately criminalising money laundering and terrorist financing; (2) establishing and implementing adequate procedures for the confiscation of assets related to money laundering; (3) establishing and implementing an adequate legal framework for identifying, tracing and freezing terrorist assets; (4) establishing a fully operational and effectively functioning financial intelligence unit; (5) establishing effective measures for customer due diligence and enhancing financial transparency; (6) strengthening suspicious transaction reporting requirements; and (7) implementing an adequate supervisory framework. The FATF encourages Guyana to address its remaining deficiencies and continue the process of implementing its action plan.

### **Indonesia**

Since February 2010, when Indonesia made a high-level political commitment to work with the FATF and APG to address its strategic AML / CFT deficiencies, Indonesia has made significant progress to improve its AML / CFT regime. Indonesia has substantially addressed its action plan at a technical level, including by: (1) adequately criminalising money laundering and terrorist financing; (2) establishing adequate procedures to identify and freeze terrorist assets; and (3) enacting laws or other instruments to fully implement the 1999 International Convention for the Suppression of Financing of Terrorism. The FATF will conduct an onsite visit to confirm that the process of implementing the required reforms and actions is underway to address deficiencies previously identified by the FATF.



## **Iraq**

In October 2013, Iraq made a high-level political commitment to work with the FATF and MENAFATF to address its strategic AML / CFT deficiencies. However, the FATF has determined that certain strategic AML / CFT deficiencies remain. Iraq should continue to work on implementing its action plan to address these deficiencies, including by: (1) adequately criminalising money laundering and terrorist financing; (2) establishing and implementing an adequate legal framework for identifying, tracing and freezing terrorist assets; (3) establishing effective customer due diligence measures; (4) establishing a fully operational and effectively functioning financial intelligence unit; (5) establishing suspicious transaction reporting requirements; and (6) establishing and implementing an adequate AML / CFT supervisory and oversight programme for all financial sectors. The FATF encourages Iraq to address its remaining deficiencies and continue the process of implementing its action plan.

## **Lao PDR**

In June 2013, the Lao PDR made a high-level political commitment to work with the FATF and APG to address its strategic AML / CFT deficiencies. Since October 2014, the Lao PDR has taken steps towards improving its AML / CFT regime, including by enacting AML / CFT legislation. However, the FATF has determined that certain strategic AML / CFT deficiencies remain. The Lao PDR should continue to work on implementing its action plan to address these deficiencies, including by: (1) adequately criminalising money laundering and terrorist financing; (2) establishing and implementing adequate procedures for the confiscation of assets related to money laundering; (3) establishing and implementing an adequate legal framework for identifying, tracing and freezing terrorist assets; (4) establishing a fully operational and effectively functioning financial intelligence unit; (5) establishing suspicious transaction reporting requirements; (6) implementing an adequate AML / CFT supervisory and oversight programme for all financial sectors; and (7) establishing and implementing effective controls for cross-border currency transactions. The FATF encourages the Lao PDR to address its AML / CFT deficiencies and continue the process of implementing its action plan.

## **Panama**

In June 2014, Panama made a high-level political commitment to work with the FATF and GAFILAT to address its strategic AML / CFT deficiencies. Since October 2014, Panama has taken steps towards improving its AML / CFT regime, including by issuing guidance to reporting entities on filing STRs, improving the capacity of the FIU and issuing regulations on bearer shares. However, the FATF has determined that strategic AML / CFT deficiencies remain. Panama should continue to work on implementing its action plan to address these deficiencies, including by: (1) adequately criminalising money laundering and terrorist financing; (2) establishing and implementing an adequate legal framework for freezing terrorist assets; (3) establishing effective measures for customer due diligence in order to enhance transparency; (4) establishing a fully operational and effectively functioning financial intelligence unit; (5) establishing suspicious transaction



reporting requirements for all financial institutions and DNFBPs; and (6) ensuring effective legal mechanisms for international cooperation. The FATF encourages Panama to address its remaining deficiencies and continue the process of implementing its action plan.

### **Papua New Guinea**

In February 2014, Papua New Guinea made a high-level political commitment to work with the FATF and APG to address its strategic AML / CFT deficiencies. However, the FATF has determined that certain strategic AML / CFT deficiencies remain. Papua New Guinea should continue to work on implementing its action plan to address these deficiencies, including by: (1) adequately criminalising money laundering and terrorist financing; (2) establishing and implementing adequate procedures for the confiscation of assets related to money laundering; (3) establishing and implementing an adequate legal framework for identifying, tracing and freezing terrorist assets; (4) establishing a fully operational and effectively functioning financial intelligence unit; (5) establishing suspicious transaction reporting requirements; (6) implementing an adequate AML / CFT supervisory and oversight programme for all financial sectors; and (7) establishing and implementing effective controls for cross-border currency transactions. The FATF encourages Papua New Guinea to address its remaining deficiencies and continue the process of implementing its action plan.

### **Sudan**

In February 2010 and again in June 2013 in view of its revised action plan, Sudan made a high-level political commitment to work with the FATF and MENAFATF to address its strategic AML / CFT deficiencies. Since October 2014, Sudan has taken steps towards improving its AML / CFT regime, including by issuing customer due diligence circulars and guidelines for mutual legal assistance. However, the FATF has determined that strategic AML / CFT deficiencies remain. Sudan should continue to work on implementing its action plan to address these deficiencies, including by: (1) ensuring implementation of recent procedures established to freeze terrorist assets and (2) ensuring a fully operational and effectively functioning financial intelligence unit. The FATF encourages Sudan to address its remaining deficiencies and continue the process of implementing its action plan.

### **Syria**

Since February 2010, when Syria made a high-level political commitment to work with the FATF and MENAFATF to address its strategic AML / CFT deficiencies, Syria has made progress to improve its AML / CFT regime. In June 2014, the FATF determined that Syria had substantially addressed its action plan at a technical level, including by criminalising terrorist financing and establishing procedures for freezing terrorist assets. While the FATF determined that Syria has completed its action plan agreed upon with the FATF, due to the security situation, the FATF has been unable to conduct an onsite visit to assess whether the process of implementing the required reforms and actions is underway. The FATF will continue to monitor the situation.



## Yemen

Since February 2010, when Yemen made a high-level political commitment to work with the FATF and MENAFATF to address its strategic AML / CFT deficiencies, Yemen has made progress to improve its AML / CFT regime. In June 2014, the FATF determined that Yemen had substantially addressed its action plan at a technical level, including by adequately criminalising money laundering and terrorist financing; establishing procedures to identify and freeze terrorist assets; improving its customer due diligence and suspicious transaction reporting requirements; issuing guidance; developing the monitoring and supervisory capacity of the financial sector supervisory authorities and the financial intelligence unit (FIU); and establishing a fully operational and effectively functioning FIU. While the FATF determined that Yemen has completed its action plan agreed upon with the FATF, due to the security situation, the FATF has been unable to conduct an onsite visit to assess whether the process of implementing the required reforms and actions is underway. The FATF will continue to monitor the situation.

-----



### **Jurisdictions not making sufficient progress**

The FATF is not yet satisfied that the following jurisdiction has made sufficient progress on its action plan agreed upon with the FATF. The most significant action plan items and/or the majority of the action plan items have not been addressed. If this jurisdiction does not take sufficient action to implement significant components of its action plan by June 2015, then the FATF will identify this jurisdiction as being out of compliance with its agreed action plan and will take the additional step of calling upon its members to consider the risks arising from the deficiencies associated with the jurisdiction.

#### **Uganda**

Despite Uganda's high-level political commitment to work with the FATF and ESAAMLG to address its strategic AML / CFT deficiencies, the FATF is not yet satisfied that Uganda has made sufficient progress in improving its AML / CFT regime, and certain strategic AML / CFT deficiencies remain. Uganda should continue to work on implementing its action plan to address these deficiencies, including by: (1) adequately criminalising terrorist financing; (2) establishing and implementing an adequate legal framework for identifying, tracing and freezing terrorist assets; (3) ensuring effective record-keeping requirements; (4) establishing a fully operational and effectively functioning financial intelligence unit; (5) ensuring adequate suspicious transaction reporting requirements; (6) ensuring an adequate and effective AML / CFT supervisory and oversight programme for all financial sectors; and (7) ensuring that appropriate laws and procedures are in place with regard to international cooperation for the financial intelligence unit and supervisory authorities. The FATF encourages Uganda to address its remaining AML / CFT deficiencies and continue the process of implementing its action plan.

-----



## **Jurisdictions no Longer Subject to the FATF's On-Going Global AML / CFT Compliance Process**

### **Albania**

The FATF welcomes Albania's significant progress in improving its AML / CFT regime and notes that Albania has established the legal and regulatory framework to meet its commitments in its action plan regarding the strategic deficiencies that the FATF had identified in June 2012. Albania is therefore no longer subject to the FATF's monitoring process under its ongoing global AML / CFT compliance process. Albania will work with MONEYVAL as it continues to address the full range of AML / CFT issues identified in its mutual evaluation report.

### **Cambodia**

The FATF welcomes Cambodia's significant progress in improving its AML / CFT regime and notes that Cambodia has established the legal and regulatory framework to meet its commitments in its action plan regarding the strategic deficiencies that the FATF had identified in June 2011. Cambodia is therefore no longer subject to the FATF's monitoring process under its ongoing global AML / CFT compliance process. Cambodia will work with APG as it continues to address the full range of AML / CFT issues identified in its mutual evaluation report.

### **Kuwait**

The FATF welcomes Kuwait's significant progress in improving its AML / CFT regime and notes that Kuwait has established the legal and regulatory framework to meet its commitments in its action plan regarding the strategic deficiencies that the FATF had identified in June 2012. Kuwait is therefore no longer subject to the FATF's monitoring process under its ongoing global AML / CFT compliance process. Kuwait will work with MENAFATF as it continues to address the full range of AML / CFT issues identified in its mutual evaluation report, in particular, fully implementing UNSC Resolution 1373.

### **Namibia**

The FATF welcomes Namibia's significant progress in improving its AML / CFT regime and notes that Namibia has established the legal and regulatory framework to meet its commitments in its action plan regarding the strategic deficiencies that the FATF had identified in June 2011. Namibia is therefore no longer subject to the FATF's monitoring process under its ongoing global AML / CFT compliance process. Namibia will work with ESAAMLG as it continues to address the full range of AML / CFT issues identified in its mutual evaluation report.





## **Nicaragua**

The FATF welcomes Nicaragua's significant progress in improving its AML / CFT regime and notes that Nicaragua has established the legal and regulatory framework to meet its commitments in its action plan regarding the strategic deficiencies that the FATF had identified in June 2011. Nicaragua is therefore no longer subject to the FATF's monitoring process under its ongoing global AML / CFT compliance process. Nicaragua will work with GAFILAT as it continues to address the full range of AML / CFT issues identified in its mutual evaluation report.

## **Pakistan**

The FATF welcomes Pakistan's significant progress in improving its AML / CFT regime and notes that Pakistan has established the legal and regulatory framework to meet its commitments in its action plan regarding the strategic deficiencies that the FATF had identified in June 2010. Pakistan is therefore no longer subject to the FATF's monitoring process under its ongoing global AML / CFT compliance process. Pakistan will work with APG as it continues to address the full range of AML / CFT issues identified in its mutual evaluation report, in particular, fully implementing UNSC Resolution 1267.

## **Zimbabwe**

The FATF welcomes Zimbabwe's significant progress in improving its AML / CFT regime and notes that Zimbabwe has established the legal and regulatory framework to meet its commitments in its action plan regarding the strategic deficiencies that the FATF had identified in June 2011. Zimbabwe is therefore no longer subject to the FATF's monitoring process under its ongoing global AML / CFT compliance process. Zimbabwe will work with ESAAMLG as it continues to address the full range of AML / CFT issues identified in its mutual evaluation report.

-----



## FATF Public Statement 27 February 2015

**Paris, 27 February 2015** - The Financial Action Task Force (FATF) is the global standard setting body for anti-money laundering and combating the financing of terrorism (AML / CFT). In order to protect the international financial system from money laundering and financing of terrorism (ML / FT) risks and to encourage greater compliance with the AML / CFT standards, the FATF identified jurisdictions that have strategic deficiencies and works with them to address those deficiencies that pose a risk to the international financial system.

Jurisdictions subject to a FATF call on its members and other jurisdictions to apply countermeasures to protect the international financial system from the ongoing and substantial money laundering and terrorist financing (ML / FT) risks emanating from the jurisdictions.
--

Iran Democratic People's Republic of Korea (DPRK)
--

Jurisdictions with strategic AML / CFT deficiencies that have not made sufficient progress in addressing the deficiencies or have not committed to an action plan developed with the FATF to address the deficiencies. The FATF calls on its members to consider the risks arising from the deficiencies associated with each jurisdiction, as described below.
---

Algeria Ecuador Myanmar
-------------------------------

### Iran

The FATF remains particularly and exceptionally concerned about Iran's failure to address the risk of terrorist financing and the serious threat this poses to the integrity of the international financial system, despite Iran's previous engagement with the FATF.

The FATF reaffirms its call on members, and urges all jurisdictions, to advise their financial institutions to give special attention to business relationships and transactions with Iran, including Iranian companies and financial institutions. In addition to enhanced scrutiny, the FATF reaffirms its 25 February 2009 call on its members and urges all jurisdictions to apply effective countermeasures to protect their financial sectors from money laundering and financing of terrorism (ML / FT) risks emanating from Iran. The FATF continues to urge jurisdictions to protect against correspondent relationships being used to bypass or evade countermeasures and risk mitigation practices, and to take into account ML / FT risks when considering requests by Iranian financial institutions to open branches and subsidiaries in their jurisdiction. Due to the continuing terrorist financing threat emanating from Iran, jurisdictions should consider the steps already taken and possible additional safeguards, or strengthen existing ones.

The FATF urges Iran to immediately and meaningfully address its AML / CFT deficiencies, in particular by criminalising terrorist financing and effectively implementing suspicious transaction reporting requirements. If Iran fails to take concrete steps to continue to improve its CFT regime, the FATF will consider calling on its members and urging all jurisdictions to strengthen countermeasures in June 2015.



## **Democratic People's Republic of Korea (DPRK)**

Since October 2014, the DPRK sent a letter to the FATF indicating its commitment to implementing the action plan developed with the FATF.

However, the FATF remains concerned by the DPRK's failure to address the significant deficiencies in its antimoney laundering and combating the financing of terrorism (AML / CFT) regime and the serious threat this poses to the integrity of the international financial system. The FATF urges the DPRK to immediately and meaningfully address its AML / CFT deficiencies.

The FATF reaffirms its 25 February 2011 call on its members, and urges all jurisdictions, to advise their financial institutions to give special attention to business relationships and transactions with the DPRK, including DPRK companies and financial institutions. In addition to enhanced scrutiny, the FATF further calls on its members, and urges all jurisdictions, to apply effective countermeasures to protect their financial sectors from ML / FT risks emanating from the DPRK. Jurisdictions should also protect against correspondent relationships being used to bypass or evade countermeasures and risk mitigation practices, and take into account ML / FT risks when considering requests by DPRK financial institutions to open branches and subsidiaries in their jurisdiction.

## **Algeria**

Algeria has taken steps towards improving its AML / CFT regime, including by enacting AML / CFT amendments on 15 February 2015 and issuing new customer due diligence guidelines on 8 February 2015. The FATF welcomes this development, but has not assessed the new measures due to their recent nature, and therefore the FATF has not yet determined the extent to which they address any of the following issues: (1) adequately criminalising terrorist financing; (2) establishing and implementing an adequate legal framework for identifying, tracing and freezing terrorist assets and (3) adopting customer due diligence obligations in compliance with the FATF Standards. Algeria also needs to issue corresponding asset freezing regulations. The FATF encourages Algeria to address its remaining deficiencies and continue the process of implementing its action plan.

## **Ecuador**

Ecuador has taken steps towards improving its AML / CFT regime, including by issuing CFT regulations for the freezing of terrorist assets and AML / CFT regulations for the supervision of credit and savings cooperatives. The FATF welcomes these developments. The new asset freezing regulations, due to their recent nature, have yet to be assessed by the FATF to determine the extent to which they establish adequate procedures to identify and freeze terrorist assets. Ecuador also needs to continue enhancing financial sector AML / CFT supervision, in particular the credit and savings cooperatives sector. The FATF encourages Ecuador to address its remaining deficiencies and continue the process of implementing its action plan.

## **Myanmar**



Myanmar has taken steps towards improving its AML / CFT regime. However, despite Myanmar's high-level political commitment to work with the FATF and APG to address its strategic AML / CFT deficiencies, Myanmar has not made sufficient progress in implementing its action plan, and certain strategic AML / CFT deficiencies remain. Myanmar should continue to work on implementing its action plan to address these deficiencies, including by : (1) adequately criminalising terrorist financing; (2) establishing and implementing adequate procedures to identify and freeze terrorist assets; (3) ensuring an operationally independent and effectively functioning financial intelligence unit; and (4) strengthening customer due diligence measures. The FATF encourages Myanmar to address the remaining deficiencies and continue the process of implementing its action plan.